The Report together with the details of recommendations made therein would be laid on the Table of the House as soon as all the formalities are completed.

(b) and (c) The Report is under consideration of the Government.

Raising the limit of Monopoly Houses

965. DR. (SHRIMATI) NAJMA HEPTULLA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government propose to raise the limit of a monopoly house from Rs. 20 crores to Rs. 65 crores, keeping in view the inflation in the country; and
 - (b) if so by when?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) and (b) There is at present no proposal before the Government to raise the limit of a Monopoly House from Rs. 20 crores to Rs. 65 crores.

966. SHRI SATYA PRAKASH MALAVIYA

SHRI RAM NARESH KUSHAWAHA

Will the Minister of COMMUNICA-TIONS be pleased to state:

- (a) what is the present percentage of utilisation of the installed capacity of the telephone exchanges in metropolitan cities like Delhi, Bombay, Madras and Calcutta; and
- (b) what steps have been taken by Government to utilise the installed capacity of the telephone exchanges in full, to reduce the waiting lists for telephone connections?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): (a) The percentage utilisation of telephone systems in metropolitan cities is as under:—

System	Percentage utilisa- tion on 31-3-84
Delhi	88.8
Bombay	. 85.0
Madras	89.5
Calcutta	83.5

(b) More connections will be given progressively depending upon the availability of cables, line materials etc. to further utilise the installed capacity subject to limitation of traffic handling capacity of the exchanges and availability of junctions.

Employees Provided fund and Family Pension arrears

967. SHRI RAM NARESH KUSHA-WAHA:

SHRI SATYA PRAKASH MALAVIYA:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

- (a) whether it is a fact that the Employees Provident Fund and Family Pension Fund arrears have been mounting for the last few years; and
- (b) if so, what is the extent of rise during the last three years (year-wise) and what measures have been taken by Government to ensure that the employers do not misuse or mis-appropriate the provident fund contributions recovered from the employees wages and that the money is deposited in the Provident Fund of the employees?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHA-BILITATION (SHRI DHARMAVIR): (a) and (b) According to the Employees' Provident Fund authorities, the total amount of arrears on account of the Employees Provident Fund and the Family

Sl.

No.

Pension Fund both in respect of exempted and unexempted establishments the last three years were as given below:-

(Rs in Crose)

Year		Amount in ar			
		Provident Fund	Family Pension		
981-82	•	47.28	2	61	
982-83		71.55	: 2	- 62	
9 83-84 .		93-11	3	05	
up to Dec.	83)	-			

In order to ensure that the employers do not mis-appropriate the provident fund contributions deducted from the wages of employees, an explanation to section 405 Indian Penal Code was added in October, 1973 to specify that any employer who has deducted the employees' share provident fund contributions from the wages of the employees and failed deposit the same to the provident fund shall be deemed to have committed breach of trust and dishonestly mis-appropriated the provident fund and shall be liable to be prosecuted under section 406/ 409 Indian Penal Code. The provident fund authorities are accordingly launching prosecutions against the employers who are suspected to have misused the provident fund. In addition the provident fund authorities are taking every possible legal and penal action under the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 for recovery of outstanding dues.

Designation of the employee

Bleak promotional prospects in the Direc-General of Employment Training

- 968. SHRI RAM PUJAN PATEL: WIII the Minister of LABOUR AND REHA-BILITATION be pleased to state.
- (a) whether it is a fact that the promotional prospects in the Data Processing Centre (Card Punching Section) in Directorate General of Employment Training are quite bleak:
- (b) if so what are the reasons there-
- (c) what are the details of the cmployees working in the Card Punching Section who have not got any promotion for the last 10 years, 15 years and years; and
- (d) what steps Government have taken or propose to take to remove this hard-, .

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHA-BILITATION (SHRI DHARMAVIR): (a) and (b) Promotion avenues exist to the post of Junior Investigators/Technical Assistants (Hollerith) for the Key Punch Operators Key Punch Operator Supervisors. / working in the Data Processing Unit of the Directorate General of Employment & Training. In addition, there is also a Selection Grade for the Key Punch Operators. At present promotions are being made in accordance with the existing recruitment rules.

(c) The information required is as under:___

No. of employees in the Card Punching

Section who have not got any promo-

		tion for the last				
~	•	_	10 Years	15 Years	20 Years	
1	Hollerith Supervisor	•	Nil	Nil	r	
2	Technical Assistant (Hollerith)	•	Nil	Nil	Nil	•
3	Key Punch Operator Supervisor		NiI	Nil	Nil	
4	Key Punch Operator (Selection Grade) .		Nii	Nil	Nil	٠.
5	Key Punch Operator		4	. 8	5	